

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.105
C.P.(IB)/269(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

V/s

Honest Derivatives Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 06/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant

:Ms. M. A. Gogia, Ld. Adv.

For the Respondent

:Mr. Navin Pahwa, Ld. Sr. Adv. a.w. Mr. Ravi Pahwa, Ld. Adv.

ORDER

Now today Vakalatnama across the Bar has been filed along with Board Resolution of the respondent/corporate debtor which is taken on record.

But no reply has been filed despite opportunity. Learned senior counsel appearing for the respondent seeks one more indulgence. Last opportunity is given to file reply, if any, within a week with advance copy to the opposite counsel, thereafter, rejoinder, if any, within five days.

Since, it is a high value matter, therefore, in case of non-compliance of either of the parties matter shall be heard decided on the basis of available pleadings on record.

Re-list on 21.02.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)